

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8121 of 2021

Rinku Kumar Ray ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Lakhan Chandra Roy, Advocate

For the State : Mrs. Ruby Pandey, A.P.P.

Order No. 02

Dated 06th September, 2021

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No. 79 of 2020 arising out of Sarath P.S. Case No. 12 of 2020 (G.R. No. 121 of 2020) pending before the court of learned Additional Sessions Judge-II, Deoghar.

The petitioner was suspected to have strangled his wife.

Regard being had to the nature of allegations levelled against the petitioner who happens to be the husband of the deceased, I am not inclined to grant bail to the petitioner and the same is hereby rejected.

However, the trial may be expedited.

(RONGON MUKHOPADHYAY,J.)